

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 306 OF 2013

Appeal under section 260A of the Income Tax Act., against the dated 18.10.2012 passed in ITA.No.934/Hyd/2012 for the Assessment year 2005-2006 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench A., Hyderabad preferred against the Order dated 10.02.2011 Passed in ITA.No.0442/Tr/CIT(A)/GNT/07-08 on the file of the Commissioner of Income Tax (Appeals) Guntur Preferred against the Order dated: 28-12-2007 in PAN/GIR.No. AAAAR2384K on the file of the Assistant Commissioner of India Tax Circle3(1), Hyderabad.

Between:

Commissioner Of Income Tax-III, IT Towers, A.C.Guards, Hyderabad

...APPELLANT

AND

M/s Rithwik Swathi [JV], Plot No. 1295, Road No.63, Jubilee Hills, Hyderabad.

...RESPONDENT

Counsel for the Appellant: Mr. J.V. Prasad

Counsel for the Respondent:

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.306 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.
However, there shall be no order as to costs.

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Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

SECTION OFFICER

To

1. The Income Tax Appellate Tribunal, Hyderabad Bench A., Hyderabad
2. The Commissioner of Income Tax (Appeals) Guntur.
3. The Assistant Commissioner of India Tax Circle3(1), Hyderabad.
4. One CC to SRI. B NARASIMHA SARMA, Advocate [OPUC]
5. Two CD Copies

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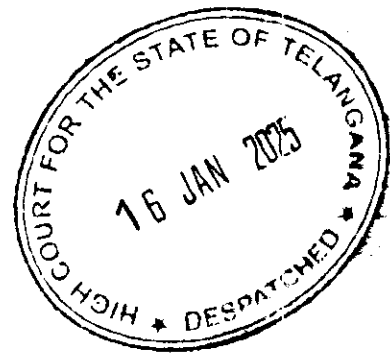
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HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.306 of 2013



DISMISSING THE ITTA

AS WITHDRAWN

(7)

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4/1/25